CENTRAL ADMINISTRATIVE TRBUNAL PRINCIPAL BENCH

OA 1021/2000

with

OA 821/2000

New Delhi this the 28th day of March, 2001

Hon ble Smt Lakshmi Swaminathan, Vice Chairman(J) Hon'ble Smt. Govindan S. Tampi, Member (A)

OA 1021/2000

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1.Sh.Kshitiz Gupta, S/0 Sh.G.K.Gupta, Lecturer in Electrical Engg. G.N.D. Polytechnic Sector 15, Rohini, Delhi-85

R/O F-6/159, Sector 16, Rohini, Delhi

2.Sh.Ashish Choudhary, S/0 Shri Aman Choudhary, Lecturer in Petrochemical Engg. G.N.D. Polytechnic, Sector 15, Rohini, Delhi-110085

R/092.Anand Vihar, Pitampura, Delhi.

Applicants

(None for the applicants)

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Govt.of NCT of Delhi The Director-cum-Secretary, Directorate of Training & Technical Education, Muni Maya Ram Marg, Pitampura, Delhi-110034

Respondent

(None for the respondents)

OA 821/2000

- 1.Arvind Kumar Lecturer in Mechanical Engineering, Aryabhat Polytechnic, G.T. Karnal S/0 Sh.S.P.Gupta, Road, Delhi-33 R/O BN 29(East), Shalimar Bagh, Delhi-52
 - 2.Hari Om Kumar S/0 Shri Ramesh Chand Lecturer in Civil Engineering. Pusa Polytechnic, Pusa New Delhi R/O 27-D.L.I.G Flat, Jhilmil, Vivek Vihar, Delhi-95

- 3 Kum. Anil Khushu
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- 4.Umakant Chaudhary, S/O Sh.R.K.Chaudhary, Lecturer in Electrical Engineering, Pusa Polytechnic, Pusa, New Delhi. Pusa Polytechnic, Pusa, New Delhi. R/O S-13, IInd Floor, Pvt. Colony, Sriniwaspuri, New Delhi.
 - 5 Manoj K.Bele S/0 Sh.K.R.Bele Lecturer in Industrial Engineering Aryabhat Polytechnic, G.T. Karnal Road, Delhi-33 R/0 BM 29(East) Shalibar Bagh, Delhi.
 - 6.S.N.Chaudhary,
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 - 8.Amit Agarwal
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 - 9 Pankaj Rastogi,
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 - 10.Shashi Kumar, S/0 Shri R.S.Yadav, Lecturer, Printing Technlogy Pusa Polytechnic, Pusa, New Delhi. Pusa Polytechnic, Pusa, New Delhi-12 R/0 WZ 62, Todarpur, New Delhi-12
 - 11.Vinod Kumar Tyagi,
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 Nagar, Delhi-51

Nagar, Delhi-51 ... Applicants

(None for the applicants)

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VERSUS

Govt. of NCT of Delhi through
The Director-cum-Secretary,
Directorate of Training and
Technical Education, Muni Mayaram
Marg, Pitampura, Delhi-34

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..Respondents

(By Advocate Shri Devesh Singh, learned counsel through proxy counsel Shri Amit Rathi)

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

None has appeared for the parties even on the second call in OA 1021/2000. This case has been tagged with OA 821/2000 in which also learned counsel for the applicants has not appeared even on the second call. We have, therefore, carefully perused the aforesaid cases and heard Shri Amit Rathi, learned proxy counsel for the respondents in OA 821/2000.

Learned proxy counsel for the respondents has submitted that one of the reasons why the learned counsel for the applicants had withdrawn MA 2927/2000 which has been dismissed as withdrawn by Tribunal's order dated 12.1.2001 is the fact that the UPSC selected candidates have become available during the pendency of the OA and some of them have also joined. We note that in Paragraph 4 of the MA, the applicants have stated that two UPSC selected candidates have joined the duty. It is further stated that there is no lecturers vacant post and, therefore, one of the contract basis may have to /applicants on Learned proxy counsel for the respondents retrenched. has submitted that it is settled law that when regularly appointed incumbents are available, the persons working on ad hoc basis or contract basis have to make the way for them. In the circumstances, he has submitted that the OAs may be disposed of as they are no longer maintainable.



- 3. Noting the above facts and also the fact that none has appeared for the applicants even on the second call.OA 1021/2000 and OA 821/2000 are disposed of as none of the reliefs prayed for by the applicants survives No order as to costs.
- 4. Let a copy of this order be placed in OA 821/2000.

for the respondents appears in OA 1021/2000.

(Cowindan S. Tampi)

| Nember(A)

(Smt.Lakshmi Swaminathan)
Vice Chairman(J)

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Court Officer

Control Administrative Tribunal

Printipal Banch, New Delhi

Faridkot House,

Coparnicus Marg,

New Delhi 110001